

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

E/70042/2017-EX[SM]

(Arising out of Order-in-Appeal No.MRT/EXCUS/000/APPL-II/172/2016-17 dated 29.09.2016 passed by Commissioner, Central Excise (Appeals-I), Meerut.)

M/s. Sbec Sugar Ltd.

...APPELLANT(S)

VERSUS

Commissioner of Central Excise & Service Tax, Meerut-i

RESPONDENT (S)

APPEARANCE

Absent on call for the Appellant (s)

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE MEMBER(JUDICIAL)

DATE OF HEARING/DATE OF DECISION : 13.03.2019

FINAL ORDER NO.70537/2019

Per Mrs.Archana Wadhwa :

On matter being called, neither anybody appeared, nor is there any adjournment request. From records I find that the matter has been repeatedly coming up on record from September 2017 and the same was being adjourned either at the request of the assessee or in the interest of justice, whenever the appellant did not appear. The matter has come up on record 6-8 times.

2. It appears that the appellant is not interested in pursuing the appeal. Accordingly I dismiss the appeal for non-prosecution.

(Dictated and pronounced in the open Court.)

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

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